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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*\*\*

ORIGINAL APPLICATION No. 574 of 1996.  
Dt. of Decision : 04-07-96.

- 1. Shaik Babavali
- 2. G.Gopal Rao
- 3. Shaik Ahamed
- 4. Syed Ismail Basha
- 5. B.Yosaiah .. Applicants.

Vs

- 1. The Railway Employees Co-operative Credit Society Ltd., Rep. by its Chairman, Part Town, Madras-3.
- 2. The Chief Personnel Officer, SC Rly, Rail Nilayam, Secunderabad.
- 3. The Sr.Divl.Personnel Officer, SC Rly, Vijayawada. .. Respondents.

Counsel for the Applicants : Mr.P.Krishna Reddy

Counsel for the Respondents : Mr. V.Bhimanna, Addl.CGSC.  
for R-2 & 3.  
Mr.S.Narashiman for R-1.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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ORDER

Oral Order (Per Hon'ble Shri R. Rangarajan, Member (Admn.))

Heard Mr.P.Krishna Reddy, learned counsel for the applicants, Mr.S.Narashiman, learned counsel for R-1.

2. There are five applicants in this OA who are working in the Vijayawada Division of the SC Railway. They are members of the Railway Employees' Co-operative Credit Society Limited, Madras (R-1 herein) as Vijayawada Division which was part of Southern Railway before it was merged with South Central Railway.

3. The plea of the applicants is that by forging their signatures, <sup>when</sup> some persons might have purchased the TVs from R-1 on credit and it was contemplated to recover from that amount, they had given complaints and CBI is investigating into the same.

4. In view of the fact that the recovery is contemplated they have filed this OA praying for a direction to the respondents not to make any recoveries against the applicants pending enquiry into withdrawals of money in the name of the applicants towards TV purchase loans and return the amount already recovered from the salary for month of March, April 1996.

5. At the out set Mr.S.Narashiman, learned counsel for R-1 submitted that no recovery has been effected from the applicant in this OA. Hence the question of return of the amount already recovered from the salary does not arise.

6. This OA is similar to the OA No.1441/95, which was decided on 05-12-95 and further amended on 03-04-96. In view of the fact that this is a covered case, I followed the judgement in OA.No.1441/95 and give the following directions:-

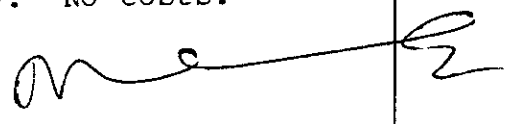
The Chairman of the Managing Committee of R-1 Society (as he is an officer of the Railways nominated by the General Manager) has to look into the allegations of the applicants and if he feels that there appears to be prima facie truth in the allegations of the applicants, he has to suspend the recovery pending completion of inquiry by the CBI, if the recovery has not

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already been stopped. But, if he feels that there does not appear to be such prima facie truth in the allegations of the applicants, the applicants have to be informed accordingly and then they (the applicants) are free to move this Tribunal under Section 19 of the AT Act if they are so advised.

7. The OA is ordered accordingly. No costs.



(R. RANGARAJAN)  
MEMBER (ADMN.)

*Arthi 4/7/96*  
*M. Registrar (Jud-)*

Dated : The 4th July 1996.  
(Dictated in Open Court)

SPR

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Copy to:-

1. The Chairman, Railway Employees Co-operative Credit Society Ltd., Part Town, Madras-3.
2. The Chief Personnel Officer, S.C.Railway, Rail Nilayam, Sec'bad.
3. The Sr. Divisional Personnel Officer, S.C.Railway, Vijayawada.
4. One copy to Sri. P.Krishna Reddy, Advocate, CAT, Hyd.
5. One copy to Sri. V.Bhimanna, Adml. CGSC for R-2 & 3.
6. One copy to Sri. S.Narashiman for R-1., CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

9/17/96 07 574/96

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 4/7/96

ORDER/JUDGEMENT

D.A. NO. / R.A. / C.P. No.

in

D.A. NO.

574/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLKR

II COURT

No spare copy

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण/DESPATCH  
75 JUL 1996  
हैदराबाद शाखापीठ  
HYDERABAD BENCH